

GOVERNMENT OF JAMMU AND KASHMIR  
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS  
(Power Section) Civil Secretariat  
Srinagar/Jammu

Notification  
Srinagar, the 19<sup>th</sup> July, 2022

S.O. 340 - In exercise of the powers conferred by sub-section (1) of section 20 of the Code of Criminal Procedure, 1973, the Government hereby appoint Sh. Des Raj, Naib Tehsildar Arnia Jammu to be the Executive Magistrate who shall exercise all the powers of an Executive Magistrate within his territorial jurisdiction of District Jammu.

By Order of the Government of Jammu and Kashmir

Sd/-  
(Achal Sethi)  
Secretary to Government,

No.LAW-Powr/14/2021-10

Dated: 19-07-2022

Copy to the:-

1. Principal Secretary to Government, Revenue Department.
2. Divisional Commissioner, Jammu.
- ✓ 3. Additional Deputy Commissioner (Adm) Jammu. This is with reference to his letter No.619-Rev-Adm-MF-21-2022 dated: - 18-07-2022
4. General Manager, Government Press, Jammu for publication in an extra ordinary issue of the Government Gazette.
5. Incharge website.
6. Concerned officers.
7. Concerned file

  
19/7  
(Khursheed Ahmad Bhat)  
Additional Secretary to Government.